NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(CAA) No.106/230/HDB/2017
NAME OF THE COMPANY	Neuland Health Sciences Private Limited
NAME OF THE TRANFEROR	Neuland Health Sciences Private Limited
NAME OF THE TRANSFEREE	
UNDER SECTION	230-232

Counsel for Petitioner(s):

ſ	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	y. Suvyanarayana	counsel to	oburya corporat lawyragmai 9849866556	. J D
		i v		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri Y. Suryanarayana, Ld. Counsel for the Petitioner.

In view of Hon'ble NCLAT order dated 21.12.2017 in the matter of Wiki Kids Limited and Avantel Limited, the Ld. Counsel is directed to justify the proposed scheme of Amalgamation and Arrangement, since in the instant case also major economic benefit flows only to few shareholders/promoters/Directors of the Transferor and Transferee Company. Post the case on 14.03.2018.

Member (T)

Member (J)